

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency)No. 41 of 2021
(Under section 61 of the Insolvency and Bankruptcy Code 2016)**

**((Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018
by the Hon'ble National Company Law Tribunal, Hyderabad Bench)**

In the matter of:

M/S AMARAVATHI TEXTILES PRIVATE LIMITED
THROUGH AUTHORIZED REPRESENTATIVE
MS. KANDIMALLA GEETHA
33-263 KANDIMALLA ROADPANDARI
PURAM CHILAKA LURIPET
ANDHRA PRADESH 522 616

... APPELLANT

V

1. M/S VBC INDUSTRIES LIMITED
THROUGH RESOLUTION PROFESSIONAL
6-2913/914, III FLOOR PROGRESSIVE TOWERS
KHAIRATABAD HYDERADAD
TELANGANA 500 004

2. M/S KAMINI METALLIKS PRIVATE LIMITED
SY NO. 372, CHANDAPUR VILLAGE
HATNOORA MANDAL
MEDAK, TELANGANA 502 296

3. COMMITTEE OF CREDITORS
REPRESENTED THROUGH M/S IFCI LIMITED
IFCI TOWERS, 61 NEHRU PLACE
NEW DELHI – 110 019

ALSO AT
8TH FLOOR TARAMANDAL COMPLEX
SAIFABAD, HYDERABAD

... RESPONDENTS

Present :

For Appellant : Mr.Akshat Singh Advocate
For Respondent No.1 : Mr. Mr.Ankul Kandelwal,
Mr.Himanshu Handa, Advocates and
Mr.T.S.N.Raja, PCMA
For Respondent No.3 : Mr.Som Raj Choudhury,

Ms.Shrutee Aradhana ,
Ms.Shewata Shalini, Advocates
Ms.Trina Tejaswini Advocate

ORDER

(VIRTUAL MODE)

Counter of Respondent No.2 and 3 were already filed. For filing of Counter of Respondent No1, the matter is adjourned to 19.4.2021.

2. The Office of the Registry is directed to the 'List' the matter before the Hon'ble Bench in which the Hon'ble Member Shri V.P.Singh, Member (Technical) is not a part of it, ofcourse, after obtaining necessary administrative orders from the Hon'ble Acting Chair Person, Principal Bench, NCLAT, New Delhi.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P. Singh]
Member (Judicial)***

25.3.2021
HR